

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s).595/2022

SANJANA PATHAK & ORS.

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.108096/2022-EXEMPTION FROM FILING O.T.)

Date : 08-08-2022 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s) Mr. Govind Jee, Adv.
Mr. Omanakuttan K. K., AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 Since the petitioners have an efficacious remedy before the High Court under Article 226 of the Constitution, we are not inclined to entertain these proceedings under Article 32. The petitioners would be at liberty to pursue their remedies in accordance with law.
- 2 Subject to the aforesaid, the petition is dismissed.
- 3 Pending application, if any, stands disposed of.

(SANJAY KUMAR-I)
DEPUTY REGISTRAR

(SAROJ KUMARI GAUR)
COURT MASTER